# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

## ORIGINAL APPLICATION NO.170/00270/2020 AND MISCELLANEOUS APPLICATION NO.170/00230/2020

#### DATED THIS THE 21st DAY OF OCTOBER, 2020

#### CORAM:

#### HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

#### HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

S.Ratnakara Pandit S/o Late P.Srinivasa Pandit Aged about 64 years Formerly working as Junior Manager KIOCL Ltd. Residing at Nagashree No.3-143/13, Iddya Surathkal – 575014, Mangalore.

....Applicant

(By Advocate Shri Vishwanath Bhat - through video conference)

Vs.

 KIOCL Ltd.
 Block, Koramangala
 Bengaluru-560 034
 Represented by its Chairman cum Managing Director.

2. The General Manager (HR)

KIOCL Ltd.

II Block, Koramangala

Bengaluru-560 034.

.....Respondents

(By Advocate Shri M.V.Rao – through video conference)

## ORDER (ORAL)

# PER: SURESH KUMAR MONGA, MEMBER (J)

After arguing the matter for some time, learned counsel for the applicant wishes to withdraw the Original Application as well as the Miscellaneous Application No.230/2020 with liberty to file afresh with better particulars.

2. In view of the above, the Original Application as well as the Miscellaneous Application No.230/2020 are dismissed as withdrawn with liberty as aforesaid.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA) MEMBER (J)

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